

F. No. 13-42/ CESTAT/CPIO-ND/VPP/2018
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

(11)

CPIO ID No. 13-42/2018

Subject: Information under Right to Information Act 2005.

Sir/Madam,

Please refer to your RTI application No. DOEXP/R/2018/50519 dated 08.05.2018 **received by transfer from U.S. Ad.1C**, in this office on 26.06.2018, under RTI Act, 2005 the information received from **Accounts Officer, CESTAT, Delhi** containing 01 page is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. NIL (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:

1. RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation; CPIOs are nominated at all outer benches separately.

2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.



CPIO

CESTAT, New Delhi

Date: 26.07.2018

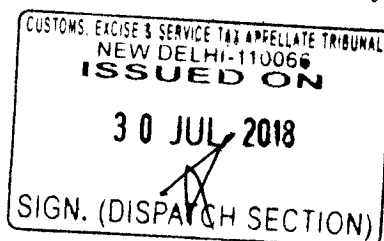
To,

1. Sh. Sudhir De
8/1, Jadavpur East Est Road,
P.O. Jadavpur University,
West Bengal- 700032

Copy to:

2. Sh. S. Bhowmick,
U.S. to the Govt. of India,
Ad.1C (CESTAT)
Ministry of Finance, Dept. of Revenue,
North Block, New Delhi-110001





70
RTI/2017/18
F.No. 58/CESTAT/CASH/2016-17,
Customs, Excise and Service Tax,
Appellate Tribunal,
West Block No.2, R.K.Puram,
New Delhi-110066.

10

Dated : 24-7-2018.

To

The CPIO,
CESTAT, NEW DELHI.

Subject: Information sought under RTI Act.2005.

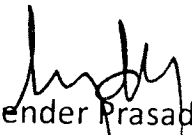
Sir,

I am to refer to your letter No.13-42/CESTAT/CPIO-ND/VPP/2018 dated 27-6-2018 and 23-7-2018 and to inform that the information asked by Sh. Sudhir De under the RTI application dated 08-5-2018, point 1 to 4 regarding number of Air and Train journey undertaken by Central Govt. officials and the cost for calendar year 2014, 2015, 2016 and 2017. the said information does not maintained in particular form, the same is a part of expenditure of tours and transfer and the consolidate expenditure is available under head DTE. The expenditure report can be seen our CESTAT website i.e. <http://www.cestatnew.gov.in> and <http://cestat.gov.in> . The information is so bulky to supply, therefore , the same can be inspected during working hours and giving three days prior notice .

Kindly acknowledge the receipt of the same.

Yours faithfully,

Encl: as above


(Rajender Prasad)
Accounts Officer

Copy to

1. Shri Sudhiur De, 8/1, Jadavpur East Est Road, P.O. Jadavpur University, West Bengal – 700032.

Accounts Officer

Reminder

F. No. 13-42/ CESTAT/CPIO-ND/VPP/2018
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 13-42/2018

Subject: Information under Right to Information Act 2005.

Sir/Madam,

Please refer to RTI application of Shri/Smt. Sudhir De (No. DOEXP/R/2018/50519 dated 08.05.2018) **received by transfer from U.S. Ad.1C**, in this office on 26.06.2018, under RTI Act 2005 and CPIO **ID No13-42/2018**. The requisite information was called for from you, the same have not been provided by you till date despite of CPIO's letters 27.06.2018 issued to you as deemed CPIO.

You are again requested to please provide the information **immediately** failing which you will be responsible for any action or penal action imposed by the First Appellate Authority or the Central Information Commission.

[Signature]
CPIO

CESTAT, New Delhi
Date: 23.07.2018

To,

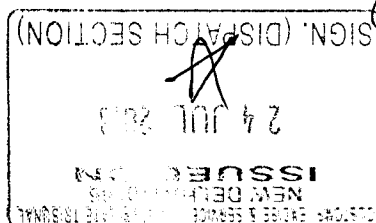
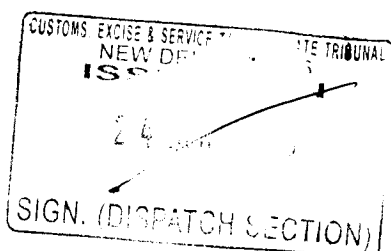
✓ **1. Accounts Officer, CESTAT, Delhi**

Copy to:

1. Sh. Sudhir De
8/1, Jadavpur East Est Road,
P.O. Jadavpur University,
West Bengal- 700032

2. Sh. S. Bhowmick,
U.S. to the Govt. of India,
Ad.1C (CESTAT)
Ministry of Finance, Dept. of Revenue,
North Block, New Delhi-110001

[Handwritten signature]



(8)

F. No. 13-42/ CESTAT/CPIO-ND/VPP/2018
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 13-42/2018

Subject: Information under Right to Information Act 2005.

Sir/Madam,

Please refer to your RTI application No. DOEXP/R/2018/50519 dated 08.05.2018 **received by transfer from U.S. Ad.1C**, in this office on 26.06.2018, under RTI Act, 2005 the information received from **Sh. Kripa Shankar, Asst. Registrar, (C.T. Section)** containing 01 page is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. 01x 2=02 (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:

1. RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation; CPIOs are nominated at all outer benches separately.

2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

Ule
CPIO

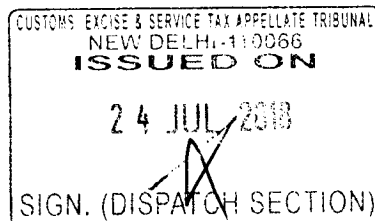
CESTAT, New Delhi
Date: 23.07.2018

To,

1. Sh. Sudhir De
8/1, Jadavpur East Est Road,
P.O. Jadavpur University,
West Bengal- 700032

Copy to:

2. Sh. S. Bhowmick,
U.S. to the Govt. of India,
Ad.1C (CESTAT)
Ministry of Finance, Dept. of Revenue,
North Block, New Delhi-110001



Care Taking Section

7

Subject: - Forwarding of information sought by Shri. R.K.Jain`
Under RTI ACT-2005:-reg

Please refer to your letter dated nil issued vide F.No. 13-42/CESTAT/CPIO-ND/VPP/2018 on the above subject.

In this regard the following is submitted:-

Point 1 & 2: - The no. of air journeys (Domestic) undertaken by the CESTAT officials as sought may be seen at Annexure 'A'.

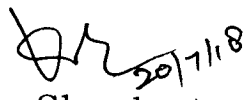
Point 3 & 4: - Not pertains to this section.

F.No.151 (21)/RTI/CESTAT/11/CT
Dated:-20/07/2018

Encl: - A/A

To

CPIO
CESTAT Delhi


(Kripa Shankar)
Assistant Registrar (CT)

⑥

Annexure :-A

Air Journey performed by the CESTAT officials

Year	No of Journey performed by the CESTAT officials	Amount incurred
2014	23	Rs.454353/-
2015	56	Rs.999628/-
2016	41	Rs.1008828/-
2017	29	Rs.640116/-

(5)

F. No. 13-42/ CESTAT/CPIO-ND/VPP/2018
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 13-42/2018

Subject: Information sought under RTI Act, 2005.

Sir/Madam,

Please refer to RTI application of Shri/Smt. Sudhir De (No. DOEXP/R/2018/50519 dated 08.05.2018) **received by transfer from U.S. Ad.1C**, in this office on 26.06.2018, under RTI Act 2005 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 5(4) read with Section 5(5) of RTI Act 2005 the RTI application CPIO ID No. **13-42/2018** is forwarded herewith to you as **CPIO** under section 5(4), with request to provide the correct and para wise information/inspection on or before 12.07.2018 directly to the applicant as permissible under the RTI Act & DOP & T. O.Ms within the stipulated time, failing which, as CPIO under section 5(4), you will be responsible for delay/denial and penalty if any, under section 20 of RTI Act. Further requested to follow OM No.12/31/2013-IR dated; 12.02.2013 circulated on 23.05.2013 and O.M. No. 1/18/2011-IR dated 16.09.2011.

Note:-

- 1. If the information is not available with your section or you, if have knowledge, please reply from where it may be retrieved, without delay within 05 days.**
- 2. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.**
- 3. Provide the requisite information, if available and permissible, directly to the applicant, subject to the provisions of the Act and the rules made thereunder, under intimation to the undersigned.**

Encl: As above.

For Compliance to:

- 1. AR (C.T. Section)**
- 2. Accounts Officer**

Copy to: (For Information)

1. Sh. Sudhir De
8/1, Jadavpur East Est Road,
P.O. Jadavpur University,
West Bengal- 700032

2. Sh. S. Bhowmick,
U.S. to the Govt. of India,
Ad.1C (CESTAT)
Ministry of Finance, Dept. of Revenue,
North Block, New Delhi-110001

Ice
CPIO
CESTAT New Delhi
Date: 27.06.2018



[Signature]

[Signature]
27/6/18

13-42/18 (CESTAT)

26/6/18

RTI MATTER

F.No.R-20011/140/2018-CESTAT
Government of India
Ministry of Finance
Department of Revenue

4

North Block, New Delhi
Dated 22nd June, 2018

To

✓
CPIO, CESTAT
West Block No. 2
R.K Puram,
New Delhi-66

Subject:- Transfer of an online RTI Application (reg no. DOEXP/R/2018/50519) dated 08.05.2018 of Sh. Sudhir De, West Bengal under the RTI Act, 2005- reg

Sir,

Please find enclosed an RTI application dated 08.05.2018 of Sh. Sudhir De received on 13.06.2018 from RTI Cell, Department of Revenue.

2. Since the subject matter in the RTI application dated 08.05.2018 pertains to your office, the RTI application is transferred under section 6(3) of the RTI Act, 2005. You are requested to send the reply directly to the applicant and a copy of the same may also be endorsed to this office for information.

Encl: As above

Yours faithfully,

(S. Bhowmick)

Under Secretary to the Govt. of India & CPIO
Tel.No.23095369

Copy for information to:-

Sh. Sudhir De, 8/1, Jadavpur East Road, P.O. Jadavpur University, West Bengal - 700032

AR (C-T)

A-O

No: 837325 / 2018 RTI Cell

Government of India
Ministry of Finance
Department of Revenue

(3)

North Block, New Delhi
Dated: 12/6/18

OFFICE MEMORANDUM

Subject: As mentioned in RTI application

Please find enclosed herewith an RTI Application/Appeal received in the RTI Cell on date 11/6/18 from: Sh. Exp. dated 6/6/18 in respect of Shri/Smt/MS. Shalini De regarding as mentioned above which concerns the CPIO/Appellate Authority

- 2. The RTI Application/Appeal is being transferred/forwarded to the after going through the allocation of Business Rules of the Government of India/Induction material of the Department of Revenue as the subject matter pertains to the above mentioned Ministry/Department/Office/CPIO.
- 3. Final reply may be sent to the applicant directly by the concerned CPIO/Appellate Authority within the stipulated time frame under the RTI Act, 2005. A copy of the final reply may also be endorsed to this cell for information.

Encl: as above

Shashitona
(Shashi Arora) 17/6/18
Section Officer, RTI Cell
Tel: 23095588

- To
- ① US (C&B)
 - ② US (Ad.1)
 - ③ US (Ad.1A & B)
 - ④ US (Ad.1C)
 - ⑤ US (Ad. Ed)
 - ⑥ US (Ad. (LTCC))
 - ⑦ US (CX.9)

12/6

SO (Ad. Ac)

12/6

Ms. Manoj Sh. Manoj / Sh. Kishan

837325/2018/US(A). 1A&B

2

No. 21(32)/E.Coord/2018
Government of India
Ministry of Finance
Department of Expenditure

North Block, New Delhi
Dated the 6th June, 2018

To

Sh. Sudhir de
8/1, Jadavpur East Road,
P.O. Jadavpur University
West Bengal - 700032

Subject: Application seeking information under RTI Act, 2005.

Sir,

Kindly refer to your Online RTI Application, bearing registration No. DOEXP/R/2018/50519 dated 08/05/2018, seeking information under the RTI Act- 2005.

2. With regard to the information sought by you in points 1 to 4 of your application, it is informed that as the subject matter of the information sought does not pertain to E.Coord Branch, therefore, this Branch has "NIL" information, under section 2(f) read with 2(i) of RTI Act-2005, in material form to furnish. Further, the information may be available with the various Ministries/Departments concerning to the Officials and the same may be obtained from them.

3. So far as Ministry of Finance is concerned, the RTI application is being forwarded herewith to the concerned public authorities of Departments of M/o Finance for providing information directly.

4. Appeal in the matter, if any may be preferred within 30 days of receipt of this reply to Shri H. Atheli, Director (Admin.) – cum – First Appellate Authority, Department of Expenditure, Ministry of Finance, Room No. 75, North Block, New Delhi [Tel. No. 23092604]

Sunita Saxena

(Sunita Saxena)

Under Secretary to the Government of India & CPIO

Tel. No. 23095604

Copy to:

- (i) US & CPIO (Admn.), D/o Expenditure, North Block, New Delhi – as per para 3 above.
- (ii) US & CPIO (RTI Cell), D/o Economic Affairs, North Block, New Delhi – as per para 3 above.
- (iii) US & CPIO (RTI Cell), D/o Revenue, North Block, New Delhi – as per para 3 above.
- (iv) US & CPIO (RTI Cell), D/o Financial Services, Jeevan Deep Building, New Delhi – as per para 3 above.
- (v) US & CPIO (RTI Cell), DIPAM, CGO Complex, New Delhi – as per para 3 above.
- (vi) RTI Cell, D/o Expenditure, Lok Nayak Bhawan, New Delhi w.r.t DOEXP/R/2018/50519 dated 08/05/2018 – for information.

Room
8/1
RTI

US (Cash)
US (Adm.) / A4 / A+B / A+C / A+D
US (ITCE) / US (IT-9)
A
11/6/18

RTI REQUEST DETAILS (आरटीआई अनुरोध विवरण)

Registration Number (पंजीकरण संख्या) : DOEXP/R/2018/50519 Date of Receipt (प्राप्ति की तारीख) : 08/05/2018

Type of Receipt (रसीद का प्रकार) : Online Receipt Language of Request (अनुरोध की भाषा) : English

Name (नाम) : sudhir de Gender (लिंग) : Male

Address (पता) : 8/1, Jadavpur East road, p.o. Jadavpur University, Pin:700032

State (राज्य) : West Bengal Country (देश) : India

Phone Number (फोन नंबर) : Details not provided Mobile Number (मोबाईल नंबर) : +91-7980806530

Email-ID (ईमेल-आईडी) : sudhirde1943@gmail.com

Status (स्थिति)(Rural/Urban) : Urban Education Status : Above Graduate

Is Requester Below Poverty Line ? (क्या आवेदक गरीबी रेखा से नीचे का है?) : No Citizenship Status (नागरिकता) : Indian

Amount Paid (राशि का भुगतान) : 10 (original recipient) Mode of Payment (भुगतान का प्रकार) : Payment Gateway

Request Pertains to (अनुरोध निम्नलिखित संबंधित है) : SUNITA SAXENA (E.COORD)

More and more digital services are coming into play in our lives and various Govt. Depts. are working to make many decisions on Digital platforms like e-mail, video conferencing, digital transfer of money and benefits, transfer of documents on digital platforms, e-voting etc. etc. It is reasonable to assume that one of the benefits of such digital transactions in various fields will be less travel conducted across the country by Central and State Govt. Officials as well as by Central PSUs.

With these in view I like to know the following:

1. No. of Air journeys (domestic) are undertaken by Central Govt. officials during the calendar year 2014, 2015, 2016 and 2017.
2. Cost of Air Journeys for the same period
3. No. of train journeys undertaken by Central Govt. officials during the calendar year 2014, 2015, 2016 and 2017.
4. Cost of train journeys for the same period.

Print Save Close

11 AR(C.T.)
2.A.O.

6/6/18
Do M. Saxena